

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 392/TT/2023

- Subject : Petition under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from the COD to 31.3.2024 in respect of LILO of Palatana-Surajmaninagar (ISTS) 400 kV D/C line at 400/132 kV Surajmaninagar (TSECL) Sub-station under Project-"Transmission System for North Eastern Region Strengthening Scheme-XIV" in the North Eastern Region.
- Date of Hearing : **20.8.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Assam Power Distribution Company Limited and 6 Ors.
- Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Shri A. Naresh Kumar, PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

The Petitioner's representative mainly submitted as under:

- i) The information called for vide Record of Proceedings for the hearing dated 27.6.2024 has been filed vide affidavit dated 18.7.2024.
- ii) The works related to the Surajmaninagar Sub-station were awarded to the Petitioner by the Tripura State Electricity Corporation Limited (TSECL) as per the Notice of Award (NOA) dated 11.1.2021. As per the NOA, the implementation schedule for the Surajmaninagar sub-station was to be executed within 12 months from the NOA date, i.e., 10.1.2022. As per the TSECL's schedule for commissioning, the Competent Authority of the Petitioner vide memorandum dated 9.3.2021 accorded the Investment Approval (IA) for implementation of the Palatana-Surajmaninagar (ISTS) 400 kV Double Circuit line at 400/132 kV Surajmaninagar (TSEL) along with 4 Nos. of line bays, with revised implementation schedule of 11 months from the date of IA, i.e., 9.2.2022.



- iii) The LILO of the Palatana– Surajmaninagar (ISTS) 400 kV Double Circuit line at 400/132 kV Surajmaninagar (TSECL) sub-station has been completed, and the same has been operational since its completion day.
 - iv) In the 22nd NERPC meeting held on 28.3.2022, TSECL informed that the Surajmaninagar sub-station work could be undertaken by the proposed Joint Venture (“JV”) between TSECL, the Government of Tripura, and the Petitioner, based on operational requirements. The formation of the proposed JV is expected to take around 6-8 months. However, the JV is yet to be formed.
 - v) The delay in the execution of the associated 4 Nos. line bays was due to a delay in the commissioning of the sub-station, which was under the scope of TSECL. Additionally, the execution was further stalled due to the proposed JV for the commissioning of the Tripura sub-station.
 - vi) Since the sub-station has not yet been commissioned, the 4 Nos. line bays have been brought into operation through a contingency arrangement. Power flow is taking place via the LILO, thereby ensuring that the line remains operational and is not rendered inactive.
 - vii) The implementation of the 4 Nos. of line bays has to be affected in the Surajmaninagar sub-station of TSECL, which could not be undertaken due to the non-readiness of the said sub-station by TSECL. Therefore, the implementation of 4 Nos. of line bays was beyond the control of the Petitioner.
 - viii) The completed LILO portion has been charged through a contingency arrangement, with continuous power flow through the subject asset since the claimed COD. Accordingly, the Petitioner is entitled to get the tariff for the LILO from the claimed COD in the present Petition, as per Regulation 5(1) of the 2019 Tariff Regulations if not under Regulation 5(2) of the 2019 Tariff Regulations.
 - ix) As JV is yet to be formed, the claim for the tariff associated with the 4 Nos. line bays will be made in a separate Petition.
2. After hearing the Petitioner’s representative, the Commission directed the parties to file their respective written Note, if any, within a week.
 3. Subject to the above, the Commission reserved the order in the Petition.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

